

Insolvency and Bankruptcy Board of India

13th August, 2025

Amendments to the Insolvency and Bankruptcy Board of India (Continuing Professional Education for Insolvency Professionals) Guidelines, 2019

In exercise of the powers conferred by section 196 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Insolvency and Bankruptcy Board of India hereby makes the following amendments to the Insolvency and Bankruptcy Board of India (Continuing Professional Education for Insolvency Professionals) Guidelines, 2019, namely: -

1. These amendments shall be called the Insolvency and Bankruptcy Board of India (Continuing Professional Education for Insolvency Professionals) Guidelines (Amendment), 2025.

2. In the Insolvency and Bankruptcy Board of India (Continuing Professional Education for Insolvency Professionals) Guidelines, 2019 (hereinafter referred to as the principal guidelines), in Clause 5:

(i) sub-clause (a) shall be substituted with the following, namely: -

“(a) An IP shall undertake a minimum of 30 credit hours of CPE each calendar year. Provided that an IP is not required to undertake any CPE in the calendar year in which he is registered.

Illustration

An IP registered as on 30th June, 2025 shall undertake CPE for at least 30 credit hours in a calendar year, namely, 2026, 2027, 2028, 2029 and so on.

Clarification

An IP shall undertake CPE even when his registration is suspended, or he has ceased to have an authorisation for assignment.”

(ii) after sub-clause (a), the following sub-clause shall be inserted, namely: -

“(aa) An IP shall undertake mandatory minimum percentage of total CPE credits through in-person learning programs. The minimum percentage of total CPE credits to be undertaken through in-person learning programs is as given below:

Calendar Year	Minimum Percentage of Total CPE Credits to be obtained through In-Person Programs
2026	40%
2027	50%
2028 and onwards	60%

3. In the principal guidelines, clause 6 shall be substituted with the following, namely: -

“6. Learning activities.

(a) An IP may earn credit hours from the learning activities in two ways:

- i. By participation in learning activities offered by the Board, an IPA, a Registered Valuer Organisation, a statutory professional institute, a university or any other entity, as may be approved by the Board from time to time; or
- ii. By publishing articles / delivering lectures, in the areas relevant for IPs, an indicative list of which is at Schedule to these Guidelines.

(b) The following is an indicative format of learning activities in areas relevant for IPs and credit hours thereof:

Table No. 1

Sl. No.	Learning Activity in the areas relevant for IPs	Credit hours
1	Workshops, Conferences, Seminars, Training Programmes, Refresher Programmes, Certificate Courses, Conventions and Symposia and the like	As per Table No. 2
2	Acting as faculty in any of the activities in Sl. No. 1	Equivalent to the duration of the activity
3	Publication of article in any national newspaper	Four hours
4	Publication of article in a journal of the Board, an IPA, a RVO, a Professional Institute, or a referred national or international journal	Eight hours
5	Publication of a Book	Thirty hours in the year of publication
6	Completing a two-year Post-Graduation Course	Twenty hours in the year of completion
7	Completing Ph. D.	Forty hours in the year of conferment of Ph.D.
8	Pass in Limited Insolvency Examination	Forty hours in the year of passing
9	Pass in Valuation Examination of an asset Class	Twenty hours in the year of passing
10	IPs acting as NCLT / NCLAT members	CPE requirement deemed fulfilled during the period of service as a Member

Table No. 2

Learning Activity in the areas relevant for IPs	Organizer	Mode	Half Day Credit Hours	Full Day Credit Hours
Workshops, Conferences, Seminars, Training Programmes, Refresher Programmes, Certificate Courses, Conventions and Symposia	IBBI/IPAs	In-Person	3 hours	6 hours
		Virtual	2 hours	4 hours
	Other Entities (including programs where IBBI/IPA is being associated)	In-Person	2 hours	4 hours
		Virtual	1 hour	2 hours

(c) IPs to obtain prior approval from their respective IPA before enrolling in any CPE program organised by entities other than the IBBI or the IPAs.

(d) IPAs to ensure processing of approval requests from IPs, as per point (c) above in a diligent, objective and time-bound manner to facilitate professional development in a seamless manner.”

4. In the Schedule of the principal guidelines, in Sl. No. 2 of the Table titled *Areas relevant for Insolvency Professionals for the purpose of Continuing Professional Education*, after the entry titled ‘*Avoidance Transactions for Insolvency Professionals*’, the following shall be inserted, namely:-

Prevention of Money Laundering Act and fraud detection
